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**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY**

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NEW DELHI: the 1st April, 2002

In exercise of powers conferred under paragraph 2.4 of the Export and Import Policy, 2002-07, the Director General of Foreign Trade hereby makes the following amendment in the Handbook of Procedures (Vol.1):

The following shall be added at the end of paragraph 4.31 .

“However in respect of the following items , the exporter shall be required to give declaration with regard to technical characteristics, quality and specification in the shipping bill. The licencing authority while issuing Duty Free replenishment Certificate shall mention the technical characteristics, quality and specification in respect of such inputs :

Engineering/ Electronics

- 1. Alloy Steel including Stainless Steel**
- 2. Copper Alloy**
- 3. Synthetic Rubber**
- 4. Bearings, Cables, IC's, Diodes, PCB's and Capacitors**
- 5. Brass Scrap**
- 6. Tungsten Filament**

Chemical and Allied Products

- 1. Carbon Black**
- 2. Additives**
- 3. Paper/ Paper Board**
- 4. Printing Ink**
- 5. Pigments**
- 6. Paints/ Varnishes**
- 7. Catalyst**
- 8. Resin/ Resinoid**
- 9. Synthetic Rubber**
- 10. Dyestuffs**
- 11. Solvent**
- 12. Timber/ Sawn Timber/ Wood/ Veneer**
- 13. Perfumes/ Essential Oil/ Aromatic Chemicals**
- 14. Surfactants**

Plastics

1. Plastic Films

Textiles

1. Relevant Fabrics

Miscellaneous

1. Marble

This shall come into effect from 1st April, 2002.

This issues in public interest.

(N.L.Lakhanpal)
Director General of Foreign Trade

(A.B.Menon)
Dy.Director General of Foreign Trade

(F.NO. 01/94/180/Handbook/AM03/PC-IV)